

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**Lok Sabha**  
**UNSTARRED QUESTION NO. : 666**  
**( TO BE ANSWERED ON THE 25th July 2024 )**  
**KANNUR INTERNATIONAL AIRPORT**

**666. SHRI K SUDHAKARAN**

**Will the Minister of CIVIL AVIATION**

**be pleased to state:-**

- (a) whether it is a fact that Kannur International Airport connects Wayanad and Coorg, two major travel destinations of South India with rest of India and if so, the details thereof;**
- (b) whether it is true that due to lack of connectivity through A320s between Hyderabad and Kannur, the only connection by Indigo which is an ATR is running at high capacity, resulting in high ticket prices between these cities and if so, the details thereof;**
- (c) whether the Government proposes to request Indigo to upgrade the route to A320 for higher availability and faster travel times, since the ATR currently takes 2 hours from Hyderabad to Kannur, which can be covered in one hour ten minutes;**
- (d) if so, the details thereof and if not, the reasons therefor; and**
- (e) whether the Government proposes to request the Air India Express to start service in this sector considering the potential of the route and if so, the details thereof?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**  
**(Shri Murlidhar Mohol)**

**(a) to (e) : Kannur International Airport serves the tourist destinations of Wayanad and Coorg. Kannur Airport is connected by scheduled flight services to major Indian cities like Mumbai, Hyderabad, Bengaluru, Cochin, Thiruvananthapuram and Chennai. Presently, Hyderabad-Kannur sector is operated by Indigo using ATR aircraft. ;**

**Airfares are neither established nor regulated by the Government. Under the provisions of the Aircraft Rules 1937, every air transport undertaking engaged in scheduled air services is required to establish tariff having regard to all relevant factors including the cost of operations, characteristics of service, generally prevailing tariff, etc.**

**With the repeal of the Air Corporation Act in March 1994, Indian domestic aviation has been deregulated. Airlines are free to induct capacity with any aircraft type and free to select whatever markets and network they wish to service and operate subject to the compliance of Route Dispersal Guidelines(RDGs) issued by the Government and the schedule approved by DGCA.**

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